

(ख) विभिन्न पोस्ट उत्पादक राज्यों में तोल-प्रणामी एक-जैसी है। तथापि, तोल केन्द्र के तोल में और अफीम के सरकारा कारखाने की रिपोर्ट के मुताबिक तोल में कुछ अन्तर हो सकता है, क्योंकि तोल-केन्द्र पर तोल 700 गाढ़ता के मुताबिक संगणित किया है जिसका निर्धारण अफीम को हाथ में उठा करके अनन्तिम रूप से किया जाता है और अफीम के सरकारी कारखाने में अफीम की गाढ़ता का मूल्यांकन प्रयोगशाला में उसके विश्लेषण के बाद किया जाता है और तत्पश्चात् उसका 700 गाढ़ता के अनुसार किया जाता है। तथापि, ऐसी रिपोर्ट मिली है कि यह अन्तर उचित सीमा में है। हालांकि कारखाने के वर्ष 1983-84 के विश्लेषण-आंकड़े अभी उपलब्ध नहीं हैं, फिर भी फसल वर्ष 1982-83 के दौरान राजस्थान राज्य से प्राप्त अफीम के संबंधी में तोल-केन्द्र और कारखाने की रिपोर्ट के मुताबिक तोल के बीच अंतर 726.647 किलोग्राम है।

Atrocities Committed by Army on Sikh Terrorists Captured Inside the Golden Temple

4730. SHRI INDRAJIT GUPTA : Will the Minister of DEFENCE be pleased to state:

(a) whether his attention has been drawn to the report appeared in the London "Times" of 14th June, 1984 purporting to be an eye witness account of Army atrocities committed on Sikh terrorists captured inside the Golden Temple Complex;

(b) whether the eye-witness, according to the correspondent in Amritsar, was a Sikh Doctor working in a Jullundur hospital; and

(c) the reasons why there has been no official contradiction of the allegation that several terrorists were tied up and shot ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (c) Government have seen the news item in the London "Times" of 14.6.1984. The report is totally false. Our Missions abroad have already been instructed to refute this mischievous, malicious and false story.

Refusal by Chartered Bank Calcutta to Give Charge Sheet to its Employees in Hindi.

4731. SHRI T.S. NEGI : Will the Minister of FINANCE be pleased to state ;

(a) whether the management of the Chartered Bank at Calcutta refuses to give the charge sheet to its employees in Hindi or in a language understood by the employees concerned though the same is obligatory under award and settlements governing service condition of Bank Employee (Para 19.16 of Ist Bipartite Settlements); and

(b) if so, the steps Government contemplate against violations of such provisions which is a standing order as per Sastry Award (Paras 560 and 561)?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The information is being collected and to the extent available will be laid on the Table of the House.

Case of Tax Evasion and Benami Current A/c in Punjab National Bank Dibrugarh

4732. SHRI SURAJ BHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Ministry have received information in writing about substantial tax-evasion and a benami current A/c with the Punjab National Bank, Dibrugarh (Assam), involving transactions worth lakhs of rupees;